

**National Company Law Tribunal**

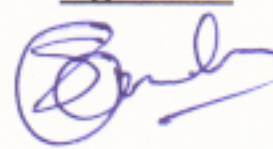
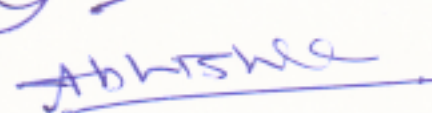
**Allahabad Bench**

CP NO. 31/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE COMPANY: Rajesh Kumar & Ors v/s LSV Polyinfra Pvt Ltd

SECTION OF THE COMPANIES ACT: U/s 241/242 of the Companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	CS Santosh Pandey	PCS	Petitioner	
2.	CS Abhishek Mishra	PCS	Respondent	

CP No. 31/ALD/2017

Sri Santosh Pandey, PCS and Sri Abhishek Mishra for the respondent. Today, Anil Kumar, PCS submits that he is expressing his no objection in favour of Shri Abhishek Mishra to make appearance and to file Vakalatnama on behalf of the Respondents company.

In view of such settlement his earlier complaint dated (27.04.2017 under Diary No. 65/2017 on 27/04/2017) made to this court be allowed to be as withdrawn and to be dismissed as not pressed for.

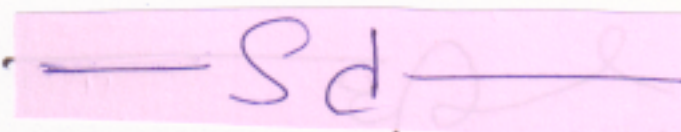
Shri Anil Kumar files a formal letter dated 7.8.2017 to the Registry of this Tribunal, which is now taken on record, consequently his complaint of filed under Rule 120 of NCLT Rule, 2016 is allowed to be withdrawn and is dismissed as not pressed for.

Pursuant thereto the authority letter given to and memo of appearance filed by Sri Abhishek Mishra is taken on record.

Shri Mishra further files an application for setting aside the ex-parte order passed against the respondent on 1<sup>st</sup> June, 2017. He is directed to serve spare copy of his application to the petitioner counsel for filing reply.

The matter be listed on 29<sup>th</sup> August, 2017.

Date: 10.08.2017

  
Shri H.P. Chaturvedi (Member (Judicial))